ness. Kindly sit down. Now, Motion for Election to the Council of Institutes of Technology.

MOTION FOR ELECTION TO THE COUNCIL OF INSTITUTES OF TECHNOLOGY

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OP EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA); Sir, I move;

"Tnat in pursuance of clause (k) of subsection (2) of section 31, read with subsection (5) of section 32 of the Institutes of Technology Act, 1961 (59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Council established under sub-section (1) of section 31 of the said Act in the vacancy caused by the retirement of Shri Som Pal from the membership of the Rajya Sabha on the 4th July, 1992."

The question was put and the motion was adopted.

SHRI SUBRAMANIAM SWAMY (Uttar Pradesh): Mr. Vice-Chairman.

SHRI SHANKAR DAYAL SINGH (Bihar): Sir...

SHRI JAGESH DESAI (Maharashtra) : Mr. Vice-Chairman, I have to raise...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). Dr. Jain, has given a motion for breach of privilege. Dr. Jain, you have to make a very faief mention. You have to be very brief.

Re. Question of Prlvilage

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Sir, I am raising an issue of breach of privilege of the dignity of a Member of this House on the 25th February, 1993.

Last month I was here in this House along with Members of my party. We announced here in this House that we were going to join the proposed BJP rally which was banned. We were aware that prohibitory orders under Section 144 had been promulgated. This House of eminent parliamentarians who have the experience, much greater experience thai me in violating prohibitory orders, must know very well that if somebody wilfully violates the prohibitory orders, Government arrests such a person. On that day I walked fom the Parliament House 'building to the Constitution Club which is next-door and there my party; president' Dr. Murli Manohar Joshi addresed a small rally of the BJP parliamentarians and workers. Before I come to the actual instance, I would just want to make a small point that in a democratic polity difference in percepion on.issues is possible and is natural. We are the principal Opposition party and we have a difference of opinion with the ruling Party on the Ayodhya issue. But I would plead in this House, let the ruling party fight with us an ideological battle, a political battle and no use police and security forces and misuse the Government machinery to fight a political battle. What happened on that day was, inside the premises of the Vithalbhai Patel House, on the lawns there was an assembly. If the Government felt that it was an unlawful assembly a\$ per the law of the land they were within their rights to have us arrested including our party President Dr. Murli Manohar Joshi. The Government did not do any of the, things as prescribed by law. They waited for us to come out of the Vithalbhai Patel House, lawns and at a pre-determined site which the Government had